

**INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "C": NEW DELHI
(Through Video Conferencing)**

**BEFORE
SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

ITA Nos. 5426, 5427, 5428, 5429, 5430, 5431, 5432, 5433, 5434,
5435, 5436, 5437, 5438, 5439, 5440, 5441, 5442,
5443, 5444, 5445, 5446, 5447, 5448, 5449, 5450
/Del/2018

Asstt.Years: 2015-16, 2015-16, 2015-16, 2015-16, 2015-16,
2015-16, 2015-16, 2015-16, 2015-16, 2015-16,
2015-16, 2014-15, 2014-15, 2014-15, 2014-15,
2014-15, 2014-15, 2014-15, 2014-15, 2014-15,
2013-14, 2013-14, 2013-14, 2013-14, 2013-14,
2013-14

Trident Information Systems Pvt. Ltd. M-31A, 2 nd Floor, M-Block Market, Greater Kailash-II, New Delhi Delhi, Pin-110 048 PAN AABCT3228M	Vs.	ACIT, CPC- TDS Ghaziabad
(Appellant)		(Respondent)

Assessee by:	None
Department by :	Ms. Rakhi Vimal, Senior DR
Date of Hearing	24/08/2020
Date of pronouncement	24/08/2020

ORDER

PER BENCH:

The above appeals are a part of batch of appeals in which information has been received that the assessee has opted to settle the dispute relating to the arrears of tax for the captioned assessment years under consideration under The Direct Tax Vivad se Vishwas Act, 2020. It has been stated that the necessary declaration in accordance with Section 4 of The Direct Tax Vivad se Vishwas Act, 2020 has been filed by the assessee.

2.0 Duly Considering the fact that the assessee has filed the necessary declaration in accordance with section 4 of the Direct Tax Vivad se Vishwas Act, 2020. we consign the captioned appeals to the records and treat the same as dismissed.

3.0 However, the aforesaid is subject to a caveat that in case the dispute relating to the arrears of demand for the captioned assessment years is not ultimately resolved in terms of the aforesaid Act, the assessee shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law.

4.0 The Revenue has no objection with regard to the aforesaid caveat.

5.0 In view of the aforesaid, all the captioned appeals are consigned to the records and, for statistical purposes, are treated as dismissed.

**Above decision was announced on conclusion of
Virtual Hearing on 24th August, 2020.**

sd/-

**(R.K. PANDA)
ACCOUNTANT MEMBER**

Dated: 24/08/2020

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

sd/-

**(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER**

ASSISTANT REGISTRAR
ITAT, New Delhi